

11.11.2020

**The present application is taken up for hearing through VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

This is first application for grant of bail U/s. 437 Cr.PC on behalf of applicant / accused Shahil Saifi.

Reply filed by the IO.

In view of the reply, the accused is not yet arrested.

Ld. Counsel for applicant wants to withdraw the present application.

Heard.

Application is dismissed as withdrawn. Application is accordingly disposed off.

**(Balwinder Singh)**  
**MM (East)/KKD/Delhi/11.11.2020**

11.11.2020

**The present application is taken up for hearing through VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Tofiq @ Sony on bail is moved by his Ld. Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the fact that case property has allegedly been recovered from the possession of accused and he is also stated to be involved in some other criminal cases and also keeping in view the gravity of alleged offences and pending investigation, the court does not deem it fit to release the accused on bail. Hence, the application in hands stands dismissed. Application is disposed off accordingly.

Copy of the order be given dasti on request.

**(Balwinder Singh)**  
**MM (East)/KKD/Delhi/11.11.2020**

11.11.2020

**The present application is taken up for hearing through VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Saleem Ahmad on bail is moved by his Ld. Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the fact that offences alleged against the accused are very serious in nature, he has been duly identified by the complainant after his arrest, case property is also yet to be recovered and investigation of the case is also still in progress, the court does not deem it fit to release the accused on bail. Hence, the application in hands stands dismissed. Application is disposed off accordingly.

Copy of the order be given dasti on request.

**(Balwinder Singh)**  
**MM (East)/KKD/Delhi/11.11.2020**

11.11.2020

**The present application is taken up for hearing through VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Aslam on bail is moved by his Ld. Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the fact that alleged offence is bailable in nature, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 10,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that after his release the accused shall not indulge in any criminal activity and shall also not try to influence or tamper with prosecution evidence. It is further directed that accused shall also join the investigation as and when required.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

**(Balwinder Singh)**  
**MM (East)/KKD/Delhi/11.11.2020**